

## **Minutes of the meeting of the Commission held on 4.12.2007**

### **Present: -**

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Smt. Padma Balasubramanian, Information Commissioner
- C. Shri A. N. Tiwari, Information Commissioner
- D. Prof. M. M. Ansari, Information Commissioner
- E. Dr. O.P. Kejariwal, Information Commissioner
- F. Secretary, JS (TK), Deputy Secretary (PP), Under Secretary (DCS), Under Secretary (G Subramanian) assisted the Commission.

**2.** Prof. K K Nigam, Legal Advisor attended the meeting and apprised the Commission about the Court cases filed against the CIC in Delhi High Courts. He informed the Commission that so far about 12 cases have been disposed of by the Hon'ble Court, Delhi.

The Commission has directed that Prof. Nigam will make available the judgments of Hon'ble High Court to NIC/DS (PP) so that the judgments of the Courts are uploaded on the website of the Commission.

**3.** The Commission further directed Prof. Nigam to move a request before the Supreme Court that all the writ petitions filed involving the CIC in various High Courts may be transferred to the apex court or the High Court of Delhi only.

**4.** Engagement of lawyers by the CIC is required to be vetted by the Ministry of Law. However, one time clearance from Ministry of Law may be sought from them since ours being a quasi judicial authority could require such engagement as part of our regular activity.

**Agenda 2: A letter from Shri Bimal Khemani of Aligarh**

**5.** Suggestions from Shri Khemani of Aligarh have been noted.

**6.** Secretary, CIC apprised the Commission that she had requested the HUDCO to provide some more space in August Kranti Bhawan for the Central Information Commission to which she received a letter in which HUDCO had indicated that CIC should participate in open bid which does not appear to be practical. The Commission directed that the matter may be resolved with assistance of the Secretary, Ministry of Poverty Alleviation and Urban Employment.